

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Part Heard Bench)**

**Item No.-301**

IB-1731/ND/2019

IA/5534/2020, Contempt Petition-08/2024

**IN THE MATTER OF:**

Mayoga Investment Ltd.

**.....Applicant**

**Vs.**

M/s. MK Overseas Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 24.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sudhir Makkar, Sr. Adv., Mr. Siddharth Garg,  
Ms. Aadhya Shrotriya, Advs.

For the Respondent :

For the SRA : Mr. Anant Merathia, Adv.

For the CoC : Mr. P Nagesh, Sr. Adv.

For the VSJ : Ms. Aanchal Tikmani, Adv.

Investments

For the RP : Mr. Sapan Mohan Garg, RP with Mr. Palash S Singhai,  
Mr. Harshal Sareen, Advs.

**ORDER**

Heard the submissions made by the Ld. Sr. Counsel on behalf of the Objector to the Resolution Plan (Yes Bank/JC Flower/Standard Capital) in part. Ld. Counsel on behalf of the Resolution Professional is present and Ld. Sr. Counsel on behalf of the SRA is also present. Ld. Resolution Professional in person is also present. List the matter for continuation of the argument on **06.05.2024**.

**Sd/-**  
**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**